

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 2454/2024 in CrI.A. No. 4011/2024

K. VIDHYA KUMAR

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR & ANR.

Respondent(s)

(FOR ADMISSION

IA No. 239663/2024 - APPLICATION FOR PERMISSION

IA No. 239661/2024 - INTERVENTION/IMPLEADMENT

IA No. 239631/2024 - RECALLING THE COURTS ORDER)

Date : 20-12-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Gopal Sankaranarayanan, Sr. Adv.

Mr. Pranav Sachdeva, Adv.

Ms. Neha Rathi, AOR

Mr. Jatin Bhardwaj, Adv.

Mr. Shourya Dasgupta, Adv.

Ms. Shreya Nair, Adv.

For Respondent(s)

Mr. Tushar Mehta, Solicitor General

Mr. Satya Darshi Sanjay, A.S.G.

Mr. Kanu Agrawal, Adv.

Mr. Zoheb Hussian, Adv.

Mr. Arkaj Kumar, Adv.

Mr. Merusagar Samantaray, Adv.

Ms. Sansriti Pathak, Adv.

Mr. Balaji Srinivas, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Kapil Sibal, Sr. Adv.

Mr. N R Elango, Sr. Adv.

Mr. Aditya Sondhi, Sr. Adv.

Dr. Ram Sankar, Adv.

Mr. N Bharanikumar, Adv.

Mr. Nakul Mohta, Adv.

Mrs. Misha Rohatgi Mohta, Adv.

Mr. Bharat Monga, Adv.

Mr. Anubhav Kumar, Adv.

Mr. Rijuk Sarkar, Adv.
Mr. Maeen Mavara, Adv.

Mr. Agileah Kumar S, Adv.
Mr. Muthu Ganesa Pandian, Adv.
Mr. G Jai Singh, Adv.
Ms. Anusha Nagarajan, Adv.
Mrs. Harini Ramsankar, Adv.
For M/S. Ram Sankar & Co, AOR

Mr. Balaji Srinivasan, AOR
Mr. Vishwaditya Sharma, Adv.
Mr. Shiva Krishnamurti, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We direct the applicant to implead the State of Tamil Nadu through its Home Department as a party respondent No.3. Amended cause title shall be filed by tomorrow i.e. 21st December, 2024.

Issue notice to the added respondent returnable on 15th January, 2025.

Liberty is granted to serve the standing counsel for the respondent-State, in addition.

We direct the added respondent to place on record the details about the criminal cases pending against the second respondent. The State will also place on record the number of witnesses which are required to be examined in the cases. The State will also place on record how many victims of the offences and the public servants are the witnesses.

A copy of this order to accompany the notice.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER